

## Bajnath Das Vs The State of Bihar and Others

**Court:** Patna High Court

**Date of Decision:** Jan. 18, 2002

**Citation:** (2002) 1 PLJR 657

**Hon'ble Judges:** Ravi S. Dhavan, C.J; Shashank Kr. Singh, J

**Bench:** Division Bench

**Final Decision:** Dismissed

### Judgement

@JUDGMENTTAG-ORDER

1. The letters patent appeal has been filed on the order dated 11 December 2001 in CWJC. No. 15865 of 2001 Bajnath Das v. The State of

Bihar and Ors.

2. The Appellant-Petitioner did not receive employment on compassionate ground on the principle of rule of harness. The Appellant-Petitioner's

father had died in 1984. Seventeen years later the Appellant-Petitioner desires that he should be given an employment regard being had to the fact

that this father was in government service.

3. Counsel for the Appellant Petitioner acknowledges that when the Appellant-Petitioner's father died he was six years of age. This matter of

compassionate appointments must not be reduced to a ridiculous proposition that a job must wait for the ward of a government servant, like in the

present case, for 17 years. The very principle of the appointments on compassionate ground will than be destroyed. The cardinal principle is to

give succour to the affected family of a government servant. There is not a circumstance of immediate succour in this case.

4. Dismissed.